

Per Tribunal

Fixed for AIT
on 11.12.95

NBS
8.12
fro DY Registrar.

Recd copy
of AIT
by
T. K. Shetty
C. S. S.

Valuation made
by Shri R.K. Shetty,
Adv. to Respondent.

2
2.11.12

~~Reply dtd. 10.6.96 of~~
~~Respondent action~~
~~14.6.96.~~
MD
18.6.96.

①

Date: 11.12.95 [10]

Heard Mr. Y. R. Singh for
the applicant, Mr. R. K. Shetty
accepts notice on behalf of
respondents. Eight weeks
time granted to file reply.
S.O. to 9.2.96 for A.H.

(P. P. Srivastava)
M(A)

(B. S. Hegde)
M(T)

Dated: 9.2.96 SI-No. 16

None for the applicant.
Shri R.K. Shetty for the respon-
dents.

Shri Shetty seeks 8 weeks
time to file reply. Time is
granted.

List the case on 8-4-96.

(P. P. Srivastava)
M(A)

(B. S. Hegde)
M(T)

(2)

Dated: 8-4-96 (11)

Reply dtd. 10-6-96 of
Respondent recd. on
14-6-96.

ND
18/6

None for the applicant.
Shri A.K. Shetty, Counsel for the
respondents.

Shri Shetty seeks time
to file reply. Time granted.

Adjourned to 1-7-96.

~~M.R. Kolhatkar~~
(M.R. Kolhatkar)

M(A)

~~B.S. Hegde~~
(B.S. Hegde)
M(J)

th

Per Registrar

Date: 11/7/96

As there will be no Division
Bench, the matter fixed on 11/7/96
before the Tribunal is adjourned for
Admission hearing / directions order /
final hearing on 19/7/96

Inform the advocates / Parties
accordingly.

[Signature]
By. Registrar

(H) 19.07.1996.

None for the applicant.
Shri R.K. Shetty for the
respondents.

Pleadings are complete.

Admit.

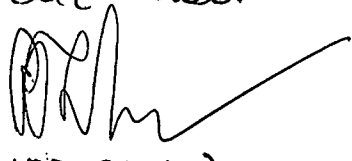
(4) 19.7.1996.

None for the applicant.
Shri R.K. Shetty for the
respondents.

Pleadings are complete.

Admit.

The matter be placed in
sine-die list.


(P.P. SRIVASTAVA)
MCA


(B.S. HEGDE)
M(J)

OS

PER TRIBUNAL

Dt/- 4th 2/2000

Matter is taken out
from Sine-die List and fixed
for Final Hearing on 28/3/2000

Inform/Issue notices
to the parties accordingly.


For Dy. Registrar

Notices issued to
Applicant/Respondents on

16/2/2000



Recd. letter from
applicant regarding
information of promotion
on 21/3/2000.
(Kept in 'r' folder)


21/3

Per Tribunal

Date

28/3/2000

Applicant in person / by

None

Advocate / Respondent by

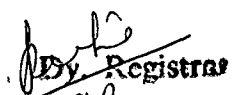
R. K. Shetty

Counsel. None or

The matter adjourned to

26/4/2000

for fy


Dy. Registrar
AB

R

26/4/2000-17

In this case a letter from Shri A.P. Ingle, Applicant dated 15/3/2000 praying for withdrawal of the case. He has already been declared successful in the Departmental Examination held in 1996 by Regional Provident Fund Commissioner. In view of this request, the application is hereby dismissed as withdrawn. Shri R.K. Shetty present for Respondents.

Sd/-
(S.C. Jain)
alop. M(I)

B. N. Bahadur
(B.N. Bahadur)
M(A)

Order/Judgement despatched
to Applicant/Respondent (s)
on 19/7/2000

By
(217)